

**Central Administrative Tribunal
Principal Bench**

**CP No.576/2017
in
OA No.3767/2016**

New Delhi, this the 09th day of October, 2017

**Hon'ble Shri V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

Ram Kumar Sharm,
S/o Late Shri Purushotam Dass Sharma,
R/o H.No. IX/4223, Gali No.10,
Ajeet Nagar, Gandhi Nagar,
Delhi-110031.

...Applicant

(By Advocate : Ms. Vinay Bhardwaj for Shri Ajesh Luthra)

Versus

1. Dr. M.M. Kutty,
Chief Secretary,
Govt. of NCT of Delhi,
A-Wing, 5th Floor, Delhi Secretariat,
I.P. Estate, New Delhi.
2. Sh. A. Anbarasu,
Principal Secretary (Services),
GNCT of Delhi,
7th Level, 'B' Wing,
Delhi Secretariat,
I.P. Estate, New Delhi.
3. Smt. Punya Salila Srivastava,
Secretary,
Directorate of Training & Technical Education,
(GNCT of Delhi),
Muni Maya Ram Marg,
Pitampura,
Delhi-110034.

...Respondents

(By Advocate : Shri R.K. Sharma)

ORDER (ORAL)**Mr. V. Ajay Kumar, Member (J) :-**

On the last occasion, when this CP was taken up for hearing, learned counsel for respondents while producing the order No.F.55/21/2016/S-I dated 24.08.2017, submitted that they have fully complied with the orders of this Tribunal. For obtaining instructions, the applicant's counsel took time and accordingly, this CP is listed today.

2. OA No.3767/2016 was disposed by this Tribunal on 21.02.2017, as under :-

“7. In the circumstances, the O.A. is allowed and the respondents are directed to open the sealed cover of the applicant for promotion to the post of Grade-I DASS and to pass an appropriate order thereon, in accordance with rules, within three months from the date of receipt of a certified copy of this order. If the applicant is found fit, he shall be granted all the consequential benefits on par with others, who were considered in the same DPC, however, in the circumstances of the case, the promotion would be notional, till the applicant actually assumes charge of the promotional post. No order as to costs.”

3. The respondents vide order dated 24.08.2017 appointed the applicant to the post of Grade-I Dass w.e.f. 01.01.2015 notionally and asked him to exercise his option, if any, within one month as

per rules. In the circumstances, we are satisfied that the respondents have fully complied with the orders of this Tribunal. Accordingly, the CP is closed. Notices are discharged.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

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